

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 20TH DAY OF DECEMBER, 2001

Original Application No.1533 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Smt.Sadhna Dubey, a/a 34 years
D/o Shri Ajai Dubey, R/o 38
Teriya Narsingh Rao, Jhansi.

... Applicant

(By Adv: Shri R.K.Nigam)

Versus

1. Navodaya Vidyalaya Samiti
through its Director Indira Gandhi
Stadium, Administrative Block
Indraprastha, New Delhi.
2. Dy.Director, Navodaya Vidyalaya
Samiti, B-10 Sector C,
Aliganj, Lucknow.
3. Principal Jawahar Navodaya
Vidyalaya Barwasagar
Jhansi.
4. ... Respondents

(By Adv: Shri Vinod Swaroop)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this OA u/s 19 of A.T.Act 1985 the applicant has challenged the order of transfer dated 15.11.01 by which, applicant, who is serving as Store Keeper Jawahar Navodaya Vidyalaya, has been transferred to same post at Kanpur Nagar in public interest. The applicant has filed the copy of the complaint (Annexure A7), from perusal of which it appears that the allegations were mainly against the then Principal who happened to be the relation of the applicant. It is stated that the said Principal has been transferred and now another person has joined as Principal. It has also been submitted that before coming to this Tribunal applicant filed representation on 24.11.01 and 1.12.01 before respondent no.2 who is Competent Authority to decide

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the representation.

Considering the fact that applicants has already approached the competent authority against the impugned order of transfer, we do not think it proper to interfere at this stage. The counsel for the applicant, however submitted till representation is decided, interest of the applicant may be protected and she may be allowed to continue at Jhansi.

For the reasons stated above, this OA is disposed of finally with the direction to the respondent no.2 ~~Principal~~ ^{Deputy} ~~Director~~ ^{Principal} ~~Navodaya~~ Navodaya Vidyalaya, to consider and decide the representation of the applicant by a reasoned order within a period of one month from the date a copy of this order is filed. For a period of six weeks from today the applicant shall be allowed to continue at Jhansi. No order as to costs.


MEMBER(A)


VICE CHAIRMAN

Dated: 20.12.2001

Uv/